

ANNEXURE - A

Amount in Rupees

S. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 14 th December, 2021
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	3	74,79,86,099.54	2	44,59,60,161.54	0.00	0.00	30,20,25,938	Details of claims and security interest attached as <i>Annexure - 1</i>
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	1	83,00,000	0	0.00	0.00	0.00	83,00,000	Details of claims attached as <i>Annexure - 2</i>
5	Operational creditors (Workmen)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 14 th December, 2021
6	Operational creditors (Employees)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 14 th December, 2021
7	Operational creditors (Government Dues)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by IRP till 14 th December, 2021
8	Operational creditors (other than Workmen and Employees and Government Dues)	3	22,64,882	2	9,96,882	0.00	0.00	12,68,000	Details of claims attached as <i>Annexure - 3</i>
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0.00	0.00	0.00	0.00	NA
	Total	7	75,85,50,981.54	4	44,69,57,043.54	0.00	0.00	31,15,93,938	



Notes:

1. The claims are provisionally admitted by the IRP as the books of accounts of the Corporate Debtor have not been made available to the IRP.
2. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
3. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.

ANNEXURE - 1

Sr. No.	Name of Creditor	Amount of claim received	Amount of claim admitted	Amount of Claim under verification	Amount of claim not admitted	Security Interest
1	Assets Care and Reconstruction Enterprise Limited	28,91,99,085	28,91,99,085	-	0.00	Refer Note 1
2	Delighted Holdings Private Limited	30,20,25,938	-	30,20,25,938	0.00	Refer Note 2
3.	State Bank of India	15,67,61,076.54	15,67,61,076.54	-	0.00	Refer Note 3
Total		74,79,86,099.54	44,59,60,161.54	30,20,25,938	0.00	

Note 1:

(Security details as per Loan Agreement dated 25th January, 2017 – Indiabulls Housing Finance Ltd and Schema Enterprises P. Ltd.)

- Property Mortgaged Project 'Tropical Elite' flat No. 701,801,1001, 1201, 1502, 1601, 1701, 1801, 1802 Address: M.G. Road, Opp. Naupada Police Station, Naupada, Thane (West) - 400 706 And 39 residential Flats having 51300 Sq.Ft. Area with 34 Car parking as per schedule – I to IV of the Agreement.
- Indiabulls Housing Finance had assigned the said loan to Indiabulls Assets Reconstruction Company Limited vide assignment agreement dated 30/09/2020. Thereafter, Indiabulls Assets Reconstruction Company Limited has assigned the said loan to Assets Care and Reconstruction Enterprise Limited vide assignment deed dated 26/04/2021.

Note 2:

(Security details as per Loan Facility Agreement dated 19th July, 2010 – Delighted Holdings Private Limited)

- An exclusive charge on the Project receivables of the unsold apartments in the said project
- Issue of demand promissory note

Note 3:

(Security details as per the Guarantee Agreement dated 1st July, 2017) The Corporate Debtor has given a Corporate Guarantee for the facilities granted by State Bank of India to M/s Waterfront Buildcon LLP.

- Office No 104 & 105 Carpet area admeasuring 64.904 sq fton the first floor of the building known as 'Tropical Elite' on land bearing survey no 82,88,91,92,96 tikka no 18 of the village Naupada, Taluka and District Thane, situated at Ghantali Devi Road, Naupada, Thane West-400602


